

**Central Administrative Tribunal  
Principal Bench**

**CP No. 77/2018  
OA No. 3225/2017**

New Delhi this the 13<sup>th</sup> day of May, 2019

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Baljeet Singh, Retired Inspector (C)  
Aged about 62 years,  
S/o Late Sh. Maha Singh,  
R/o B-5/97-98, Sec-7, Opposite Gurudwara,  
Rohini, Delhi - Applicant

(By Advocate: Mr. MK Bhardwaj)

Versus

1. Sh. Hasmukh Ahuja,  
Secretary (Revenue)  
Ministry of Finance, North Block,  
New Delhi
2. Sh. Sushil Chandra,  
Chairman,  
Central Board of Direct Tax (CBDT)  
Department of Revenue,  
Ministry of Finance,  
Room No.105, North Block,  
New Delhi
3. Sh. SS Rathore,  
Principal Chief Commissioner,  
Delhi (CCA), CR Building,  
New Delhi-110002
4. Sh. Deepak Sehgal,  
Commissioner of Income Tax (Audit-I)  
Room No.309E, Drum Shape Building,  
IP Estate, New Delhi - Respondents

(By Advocate: Mr. Gyanendra Singh)

**ORDER (Oral)****Mr. V. Ajay Kumar, Member (J):**

When this matter is taken up for hearing, learned counsel for the respondents submits that they have complied with the orders of this Tribunal and passed a speaking order.

2. In the circumstances, the CP is closed. Notices are discharged. However, the petitioner is at liberty to avail the remedy in accordance with law, he is still aggrieved by the order now passed by the respondents.

**(Nita Chowdhury)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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